

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 44939/2025

[Arising out of impugned final judgment and order dated 02-06-2025 in CAAT (CH) (I) No. 428/2024 passed by the National Company Law Appellate Tribunal, Chennai]

B. PARVATHAIAH

Petitioner(s)

VERSUS

MR CHILLALE RAJESH

Respondent(s)

(IA No. 199680/2025 - CONDONATION OF DELAY IN FILING  
IA No. 199682/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT  
IA No. 199681/2025 - STAY APPLICATION)

Date : 25-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :

Mr. Adab Singh Kapoor, AOR  
Ms. Kavita Bhardwaj, Adv.  
Mr. Shashank Shekhar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Issue notice on the application for condonation of delay as well as on the Civil Appeal.
2. In the meantime, further proceedings in CP(IB)No.87/9/HDB/2024 pending before the National Company Law Tribunal, Hyderabad Bench-1 shall remain stayed and no coercive steps shall be taken against the appellant and the corporate debtor for recovery of the alleged dues.

(ANITA MALHOTRA)  
AR-CUM-PS

(NIDHI WASON)  
COURT MASTER